

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.No.22/2016

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13th October 2017, 10.30 A.M.

Name	of the Company	Mohta Credit and Invest	ment Fund Ltd.	
Under Section		14(1)		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

ARVIND BAJPA!
Practising Company Secretary
ORDER

AKBayh-13/10/17.

Ld. Pr. CS for the petitioner informed that he could not obtain No Objection Certificate (NOC) from The Reserve Bank of India (RBI). Petitioner company is a NBFC company. NOC from the RBI for accepting the proposal under section 14(1) of the Companies Act, 2013 is required.

Let notice be served on the Central Government through the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata along with a copy of the petition. Petitioner is directed to serve a copy of the petition on the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata and file affidavit of service within 7 days from today.

List the matter on 21/11/2017.

81

(Jinan K.R.) Member (J) Se

(Vijai Pratap Singh) Member (J)